

National Human Rights Commission

Diary No	9754/CR/2024	Case / File No	236/1/0/2024
Victim Name	OVER 3000 GIRLS	Registration Date	26/02/2024

Action List (Click on Action given in blue color to view details)

Action No.	Action	Authority	Action Date
6	Sent to DG(I), NHRC	To:- DG(I), NHRC National Human Rights Commission, New Delhi DELHI DELHI Email- dg-nhrc@nic.in	30/06/2026
5	Conditional Summon	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238 Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in	02/12/2024
4	Conditional Summon	To:- THE CHIEF SECRETARY GOVERNMENT OF UTTAR PRADESH, 1ST FLOOR, ROOM NO. 110, LALBAHADUR SASTRI BHAWAN, UTTAR PRADESH SECRETARIAT, LUCKNOW-226001 UTTAR PRADESH UTTAR PRADESH Email- cs-uttarpradesh@nic.in, csup@nic.in	02/12/2024
3	Additional Information Called for	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238	08/10/2024

		Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in	
2	Additional Information Called for	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238 Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in	08/08/2024
1	Notice Issued	To:- THE DIRECTOR GENERAL OF POLICE POLICE HEADQUARTER, GOVT. OF ANDHRA PRADESH, MANGALAGIRI ANDHRA PRADESH ANDHRA PRADESH Email- dgp@appolice.gov.in THE CHIEF SECRETARY GOVERNMENT OF ANDHRA PRADESH VELAGAPUDI AMARAVATI ANDHRA PRADESH ANDHRA PRADESH Email- cs@ap.gov.in	06/03/2024
Expand All Action List			

Action

Action : Sent to DG(I), NHRC(Action No 6)	
Action Date	30/06/2026
Authority	To:- DG(I), NHRC National Human Rights Commission, New Delhi DELHI DELHI Email- dg-nhrc@nic.in

Proceeding	A human rights defender brought to the notice of this Commission a news report dated 24.01.2024 that over 300 girls went missing in the State of Andhra Pradesh and that only very few were traced. The Commission took cognizance immediately and called for reports. As per the report submitted by Chief Secretary to the Government of Andhra Pradesh dated 07.01.2025, 61 children were missing in 2022, 74 children who went missing in 2023 and 223 children who went missing in 2024 could not be traced. The report is silent about the steps taken for tracing the remaining. Therefore, the file is transmitted to the Investigation Division. The DG(I) shall convene a Video Conference with the DGP along with any officer from Anti Human Trafficking Unit, if there is one in the State. During this video conference, it shall be find out (i) how many children went missing during the years 2022 to 2025 (ii) how many children were traced (iii) what happened to the children who were traced (iv) whether the rescued children were rehabilitated with the family and kept in home, rehabilitated or not (v) the standard protocol with the police is following for tracing the remaining victims and (vi) the steps proposed to be taken by the police for tracing the girls who are not yet rescued. The video conference shall be convened at the earliest and the report shall be submitted within two weeks.
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Action : Conditional Summon(Action No 5)

Action Date	02/12/2024
Authority	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238 Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in
Proceeding	The complainant brought to the notice of the Commission a news report from "The Hans India" dated 24.01.2024 wherein it was reported that over 3000 girls went missing in Andhra Pradesh. More than 8 girls go missing every day, and one out of them remains untraced. The news report also mentioned that this apart, 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced. This indicates, more than eight girls reported as missing every day on an average and one of them remained untraced as per the data indications received in 2022. The Commission vide proceedings dated 06.03.2024 directed to issue notices to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks.

In response, the Additional DGP, Andhra Pradesh vide letter dated 18.06.2024 submitted the comprehensive status report on missing children for the year 2022, 2023 and 2024.

Upon non-receipt of requisite report, the Commission vide proceedings dated 08.10.2024 issued a final reminder to Chief Secretary, Andhra Pradesh for submitting the requisite report to the Commission within 4 weeks, failing which the Commission will be constrained to issue coercive process u/s 13 of PHR Act, 1993, calling for personal appearance of the authority concerned before the Commission.

It has been observed that despite several reminders, the requisite report from the concerned authority has not been received in the Commission, so far. The Commission, hereby, directs its Registry to issue conditional summons to the Chief Secretary, Govt. of Andhra Pradesh to personally appear before the Commission on 20.01.2025 along with the required information/ documents. If the required information/ documents are received on or before 14.01.2025, the personal appearance of the Concerned Authorities shall stand dispensed with.

Action : Conditional Summon(Action No 4)

Action Date	02/12/2024
Authority	To:- THE CHIEF SECRETARY GOVERNMENT OF UTTAR PRADESH, 1ST FLOOR, ROOM NO. 110, LALBAHADUR SASTRI BHAWAN, UTTAR PRADESH SECRETARIAT, LUCKNOW-226001 UTTAR PRADESH UTTAR PRADESH Email- cs-uttarpradesh@nic.in,csup@nic.in
Procceeding	The complainant brought to the notice of the Commission a news report from "The Hans India" dated 24.01.2024 wherein it was reported that over 3000 girls went missing in Andhra Pradesh. More than 8 girls go missing every day, and one out of them remains untraced. The news report also mentioned that this apart, 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced. This indicates, more than eight girls reported as missing every day on an average and one of them remained untraced as per the data indications received in 2022. The Commission vide proceedings dated 06.03.2024 directed to issue notices to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks.

In response, the Additional DGP, Andhra Pradesh vide letter dated 18.06.2024 submitted the comprehensive status report on missing children for the year 2022, 2023 and 2024.

Upon non-receipt of requisite report, the Commission vide proceedings dated 08.10.2024 issued a final reminder to Chief Secretary, Andhra Pradesh for submitting the requisite report to the Commission within 4 weeks, failing which the Commission will be constrained to issue coercive process u/s 13 of PHR Act, 1993, calling for personal appearance of the authority concerned before the Commission.

It has been observed that despite several reminders, the requisite report from the concerned authority has not been received in the Commission, so far. The Commission, hereby, directs its Registry to issue conditional summons to the Chief Secretary, Govt. of Andhra Pradesh to personally appear before the Commission on 20.01.2025 along with the required information/ documents. If the required information/ documents are received on or before 14.01.2025, the personal appearance of the Concerned Authorities shall stand dispensed with.

Action : Additional Information Called for(Action No 3)

Action Date	08/10/2024
Authority	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238 Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in
Proceeding	The complainant brought to the notice of the Commission a news report from "The Hans India" dated 24.01.2024 wherein it was reported that over 3000 girls went missing in Andhra Pradesh. More than 8 girls go missing every day, and one out of them remains untraced. The news report also mentioned that this apart, 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced. This indicates, more than eight girls reported as missing every day on an average and one of them remained untraced as per the data indications received in 2022. The Commission vide proceedings dated 06.03.2024 directed to issue notices to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks.

In response, the Additional DGP, Andhra Pradesh vide letter dated 18.06.2024 submitted the comprehensive status report on missing children for the year 2022, 2023 and 2024.

Upon non-receipt of requisite report, the Commission vide proceedings dated 08.08.2024 issued a reminder to Chief Secretary, Andhra Pradesh for submitting the requisite report to the Commission within four weeks. However, the report from the Chief Secretary, Andhra Pradesh has not been received in the Commission, so far.

The Registry is hereby directed to issue a final reminder to Chief Secretary, Andhra Pradesh for submitting the requisite report to the Commission within 4 weeks, failing which the Commission will be constrained to issue coercive process u/s 13 of PHR Act, 1993, calling for personal appearance of the authority concerned before the Commission.

Put up after 4 weeks.

Action : Additional Information Called for(Action No 2)

Action Date	08/08/2024
Authority	To:- THE CHIEF SECRETARY Government of Andhra Pradesh, Room No-01, First Floor, Building No-01 A.P.Secretariat, Velagapudi, Amaravati GUNTUR ANDHRA PRADESH 522238 Email- chiefsecretary-ap@ap.gov.in, cs@ap.gov.in
Proceeding	The complainant brought to the notice of the Commission a news report from "The Hans India" dated 24.01.2024 wherein it is reported that over 3000 girls have gone missing in Andhra Pradesh. More than 8 girls go missing every day, and one out of them remains untraced. The news report also mentioned that this apart, 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced. This indicates, more than eight girls reported as missing every day on an average and one of them remained untraced as per the data indications received in 2022. The Commission vide proceedings dated 06.03.2024 directed to issue notices to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks.

In response, the Additional DGP, Andhra Pradesh vide letter dated 18.06.2024 submitted the comprehensive status report on missing children for the year 2022, 2023 and 2024. However, the report from the Chief Secretary, Andhra Pradesh has not been received in the Commission, so far.

The Registry is hereby directed to issue a reminder to Chief Secretary, Andhra Pradesh for submitting the requisite report to the Commission within 4 weeks.

Put up after 4 weeks.

Action : Notice Issued(Action No 1)

Action Date	06/03/2024
Authority	To:- THE DIRECTOR GENERAL OF POLICE POLICE HEADQUARTER, GOVT. OF ANDHRA PRADESH, MANGALAGIRI ANDHRA PRADESH ANDHRA PRADESH Email- dgp@appolice.gov.in THE CHIEF SECRETARY GOVERNMENT OF ANDHRA PRADESH VELAGAPUDI AMARAVATI ANDHRA PRADESH ANDHRA PRADESH Email- cs@ap.gov.in
Proceeding	The complainant has brought to the notice of the Commission a news report from "The Hans India" dated 24.01.2024 wherein it is reported that over 3000 girls have gone missing in Andhra Pradesh. More than 8 girls go missing every day, and one out of them remains untraced. The news report also mentioned that this apart, 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced. This indicates, more than eight girls reported as missing every day on an average and one of them remained untraced as per the data indications received in 2022. The matter has been taken up by the Commission in its camp sitting held at Vijayawada, Andhra Pradesh today, in the presence of the officials of the State Governments.

Considering the seriousness of the issue involved in the news report, let notices be issued to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks.

List the matter after twelve weeks.



Complaint

Diary No	9754/CR/2024	Section	FC
Language	ENGLISH	Mode	E-MAIL
Received Date	25/01/2024	Complaint Date	24/01/2024

Victim

Victim Name	OVER 3000 GIRLS	Gender	Female
Religion	Unknown	Cast	Unknown
Address	ANDHRA PRADESH		
District	ANDHRA PRADESH	State	ANDHRA PRADESH

Complainant

Name	Y BALACHANDER REDDY		
Address	NOT PROVIDED		
District	NA	State	NA (0)

HRCNet

Incident

Incident Place	ANDHRA PRADESH	Incident Date	NA
Incident Category	DISAPPEARANCE / MISSING		
Incident District	ANDHRA PRADESH	Incident State	ANDHRA PRADESH
Incident Details			



ADVOCATE BALACHANDER REDDY <advocate.bcreddy@gmail.com>

Sent to DG(I), NHRC(DGI) - 236/1/0/2024

1 message

nhrc.india@nic.in <nhrc.india@nic.in>
To: dg-nhrc@nic.in
Cc: ADVOCATE.BCREDDY@gmail.com

Wed, Jul 15, 2026 at 9:47 AM



NATIONAL HUMAN RIGHTS COMMISSION
MANAV ADHIKAR BHAWAN BLOCK-C, GPO COMPLEX, INA, NEW DELHI- 110023
Fax No.: 011-24651332 Website: www.nhrc.nic.in
(Law Division)
Case No.- 236/1/0/2024

Date : 15/07/2026

To,
DG(I), NHRC
National Human Rights Commission, New Delhi
DELHI DELHI
Email- dg-nhrc@nic.in

Subject: Sent to DG(I), NHRC(DGI) -236/1/0/2024.

Sir/ Madam,

The complaint/ intimation dated 24/01/2024, was placed before the Commission on 30/06/2026. Upon perusing the same, the Commission directed as follows:

A human rights defender brought to the notice of this Commission a news report dated 24.01.2024 that over 300 girls went missing in the State of Andhra Pradesh and that only very few were traced. The Commission took cognizance immediately and called for reports.

As per the report submitted by Chief Secretary to the Government of Andhra Pradesh dated 07.01.2025, 61 children were missing in 2022, 74 children who went missing in 2023 and 223 children who went missing in 2024 could not be traced. The report is silent about the steps taken for tracing the remaining.

Therefore, the file is transmitted to the Investigation Division. The DG(I) shall convene a Video Conference with the DGP along with any officer from Anti Human Trafficking Unit, if there is one in the State. During this video conference, it shall be find out (i) how many children went missing during the years 2022 to 2025 (ii) how many children were traced (iii) what happened to the children who were traced (iv) whether the rescued children were rehabilitated with the family and kept in home, rehabilitated or not (v) the standard protocol with the police is following for tracing the remaining victims and (vi) the steps proposed to be taken by the police for tracing the girls who are not yet rescued. The video conference shall be convened at the earliest and the report shall be submitted within two weeks.

2. Accordingly, I am forwarding herewith a copy of the complaint/ intimation as an attachment for taking appropriate action in the matter as per the directions of the Commission. It is requested that an Action Taken Report be sent to the Commission within 2 weeks from the date of receipt of this letter.

Your's faithfully
Sd/-
Indrajeet Kumar
JOINT REGISTRAR (LAW)
FC Section
Ph. No. 011-24663276

CC to

Complainant Details
Case No. 236/1/0/2024
Y BALACHANDER REDDY
NOT PROVIDED
[Select District] , [Select State]
0
Email- ADVOCATE.BCREDDY@GMAIL.COM

Indrajeet Kumar
JOINT REGISTRAR (LAW)
FC Section
Ph. No. 011-24663276

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1. This is a system generated email sent using email-id nhrc.india@nic.in. However, this email-id cannot be used to send any communication to the Commission.
 2. For latest information about the Commission, visit our website at <https://nhrc.nic.in> .
 3. For lodging/ tracking of complaints and uploading of action taken reports by Public Authorities, HRCNet Portal at <https://hrcnet.nic.in> may be visited.

4. For general information, follow us at twitter handle (https://twitter.com/India_NHRC) and subscribe YouTube channel of the Commission at <https://www.youtube.com/NationalHumanRightsCommission> .



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